

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.305**  
IB-936/(ND)/2020

**IN THE MATTER OF:**

**The Vilas Condominium Association**  
Vs.  
**MGF Developments Limited**

**....FINANCIAL CREDITOR**  
  
**.. RESPONDENT**

**SECTION**

**U/s 7 IBC, 2016**

**Order delivered on 04.10.2021**

**CORAM:**

**SHRI P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA,**  
**MEMBER (TECHNICAL)**

**PRESENT:**

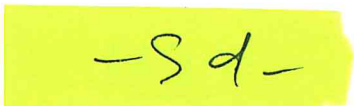
For the Applicant/OC : Adv. Mr. Piyush Singh, Adv. Ms. Aditi Sinha & Adv. Ms.  
Tanya Kanojia for Financial Creditor

For the Respondent/CD :

**ORDER**

Heard the submissions made by the Counsel for the Financial Creditor. The Counsel for the Financial Creditor's Vakalatnama is undated and the Court Fee and also the Advocates Welfare Fund stamps are not affixed. The Counsel is directed to file a fresh Vakalatnama within a week and now the matter is posted for hearing on 25.10.2021. The parties are directed to be in readiness for arguments on the said date.

List on 25.10.2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit (Court-III)